IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-103/ND/2009

In the matter of:

Mr. Lalit Agarwal & Ors.

.. PETITIONER

Vs.

BSL Buildcon (P) Ltd & Ors.

.. RESPONDENT

SECTION:

Under Section 397/398

Order delivered on 08.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant
For the Respondent/Corporate Debtor::

For the Intervener

ORDER

Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that in view of the leading Counsel being not in station, request for an adjournment is sought for. Ld. Counsel for the respondent is also present. It is represented by the Ld. Counsel for the petitioner that in advance, the adjournment letter has been circulated to the other side as well as to this Tribunal. However, an objection is being raised by the Ld. Counsel for the respondent.

In view of the adjournment letter circulated in advance, the matter is adjourned finally to 14.3.2018.

List on 14.3.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 08.2.2018